

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4114 of 2020

Nesar Khan

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. A. K. Chaturvedi, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

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Order No. 02

Dated 29<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Gumla P.S. Case No. 194 of 2020.

It has been alleged that from the house of the petitioner 62 bottles of wincirex cough syrup have been recovered. No document could be produced. The petitioner had confessed and disclosed that it is his brother Nejar Khan who is involved in such clandestine business.

Learned counsel for the petitioner submits that the petitioner does not have any criminal antecedent. The petitioner is in custody since 16.05.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Gumla in connection with Gumla P.S. Case No. 194 of 2020.

(RONGON MUKHOPADHYAY,J.)